

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408

New IA/3351/ND/2024 IN IB/114/ND/2024

IN THE MATTER OF:

Samir Jain

...

Applicant

Under Section 94(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Vishisht, Adv.

For the Respondent : Ms. Jaya Tomar, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant is present through video-conferencing whereas Learned Counsel for the respondent is present physically. Learned Counsel for State Bank of India has submitted that reply has been filed today. Learned Counsel for State Bank of India is directed to serve a copy of reply to Learned Counsel for the applicant.

New IA/3351/ND/2024

This is an application filed under Rule 11 of NCLT Rules, 2016 along with a prayer to terminate the e-auction conducted on 25.10.2023. Learned Counsel for the State Bank of India has appeared and submitted that the served copy of the application is not legible and readable. Learned Counsel for the applicant is directed to serve a complete and legible copy to Learned Counsel for the respondent. Let reply be filed within two weeks, with a copy in advance to the other side. Let this matter be posted to 26.07.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**